

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 999
ANSWERED ON FRIDAY, THE 08TH FEBRUARY, 2019/
[MAGHA 19, 1940 (SAKA)]**

COMPANIES UNDER NCLT ADJUDICATION

QUESTION

+999. COL. SONARAM CHOUDHARY:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

(a) whether cases against several big companies are *sub judice* under National Company Law Tribunal (NCLT) and if so, the details thereof; and

(b) whether there have been mergers and acquisitions owing to bank loan during the last four years and the current financial year and the impact thereof on prices?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND
CORPORATE AFFAIRS**

(SHRI P.P. CHAUDHARY)

विधि और न्याय एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री पी पी चौधरी)

(a): A total of 15,040 cases are under consideration in NCLT as on 31.12.2018, including 1,723 cases of Merger and Amalgamation, 7,060 cases of Insolvency and Bankruptcy Code, 2016 and 6,257 cases of other matters. Companies which are party in these cases have not been categorized as big or small companies.

(b): Merger and Acquisition of companies takes place due to variety of reasons. However, no specific data of Merger and Acquisition due to bank loan in maintained
